

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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Application No :  
Petition No : CP/21(CHE)/2022  
Name of Petitioner : Galipoglu Hidromas Hidrolik Otomotive Sanayi ve Ticaret A.S  
& Vs  
Name of Respondent : Galipoglu Hidromas India Manufacturing Pvt Ltd & 5 Others  
Section : 241-242 of CA, 2013  
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**ORDER**

Present: Ms. Lilly Francis, Ld. Counsel for Petitioner.  
Ms. Chinna Abraham, Ld. Counsel for R1 and R5.

Reply / Counter already filed.

Ld. Counsel for the Petitioner seeks and is granted two weeks' time to file rejoinder.

Ld. Counsel for Respondent has referred to the order of Hon'ble NCLAT dated 11.06.2024, whereby it has been held that till the next date of listing, the effect and operation of the Impugned Judgement under challenge i.e., dated 19.02.2024 as rendered in Comp App (AT)(CH) No.20/2024 would be kept in abeyance.

Next date before the Hon'ble NCLAT is stated to be 24.07.2024.

List the Petition on **27.08.2024** for awaiting orders/hearing.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**